

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for 2 No. 400 kV line bays at Fatehpur 400/220 kV Sub-Station under “Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS” in Northern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 2 No. 400 kV line bays at Fatehpur 400/220 kV Sub-Station under the scheme “Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS” in Northern Region. The Petitioner claimed COD of the instant asset as 21.10.2016. However, the Commission allowed COD of the subject asset as



21.12.2016 and allowed tariff from COD to 31.3.2019 vide order dated 15.11.2017 in Petition No. 48/TT/2017.

- c. On account of change in the date of claimed and allowed COD of the subject asset from 21.10.2016 to 21.12.2016, minor variations are there in the admitted and claimed cost including accrued Interest During Construction. Interest During Construction (IDC) and Incidental Expenditure During Construction (IEDC) and have been adjusted in the revised cost of the asset as on COD as per directions of the Commission in Petition Nos. 99/MP/2017 and 48/TT/2017.
 - e. Additional Capital Expenditure (ACE) claimed is within the admitted capital cost and excess Initial Spares have been deducted while computing the tariff. There is no ACE during the 2019-24 tariff period.
 - f. Reply to the Technical Validation letter and rejoinder to the reply of UPPCL have been filed vide affidavits dated 28.9.2020 and 16.3.2021 respectively.
 - g. Copy of the Investment Approval and Form-5 have been filed vide affidavit dated 23.3.2021 and they may be taken into consideration.
3. Learned counsel for BRPL submitted that reply of BRPL filed vide affidavit dated 23.3.2021 may be considered while considering the claims of the Petitioner.
 4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

